## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No.793 of 2004.

## Allahabad this the 17th day of December 2004.

Hen ble Mr. Justice S.R. Singh Vice-Chairman. Hen ble Mr. D.R. Tiwari. Member-A.

Vivek Kumar Mishra

S/e Shri Ram Narayan Mishra

presently posted as Branch Pest Master,

Bedauli Branch, Bharatganj, Allahabad.

.......Applicant.

(By Advecate : Sri A.K. Gaur)

Versus.

- 1. Union of India through Secretary Department of Post & Telecommunications, Dak Bhawan, New Delhi.
- 2. Post Master General Allahabad Region, Allahabad.
- 3. Superintendent of Sub Post Officer, Allahabad.
- 4. Asstt. Directer Office of Post Master General,
  Allahabad.

.....Respondents.

(By Advocate : Sri Saumitra Singh/ Sri Ashish Srivastava)

## ORDER By Hon ble Mr. Justice S.R. Singh, V.C

Heard Sri A.K. Gaur learned counsel for the applicant and Sri S.K. Pandey holding brief of Sri Saumitra Singh learned counsel for the respondents including Sri Ashish Srivastava who has moved impleadment application in the

X Connected Vide Order dated 13-1-05 instant O.A.

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The Instant O.A. has been instituted against the show cause notice dated 20.07.2003 whereby the applicant has haned on MA 161/05. been called upon to furnish his representation in respect of his appointment as G.D.S B.P.M which according to the impugned show cause was made by an officer who had no appointment. jurisdiction and was otherwise an irregular It appears that one Sri Samsuddin instituted the O.A. No. 324 of 2004 for Wissuance of a direction to the Postal Authority to appoint him physically handicapped quota. The said O.A. was disposed of finally by order dated 31.03.2004 with a direction to the Director Postal Services, Allahabad and respondent No. 2 to look into the aspect of irregularity, if any, in issuing the notification which shall subject matter of challengedin the said O.A. and in the meantime, it was provided by the Tribunal, that the 3rd respondent namely The Senier Superintendent of Post Offices, Allahabad would not make any appointment on the post that is to say that during the pendency of the papersontation. The appointment of applicant was made on 30.05.2004 i.e. after passed on MA 161 of the decision of O.A. 324/04 whereby the Senior Superintendent of Post Offices was restrained from making any appointment till the representation was decided.

\* Connected vide Order dated 13-1-05

> In the facts situation of the case, we are not persuaded to go into the merit of the rival contention. In our opinion, the applicant has every eppertunity to raise his pleas before the Competent Authority who was issued the notice and who will go into all the questions that was raised by the applicant in his representation.

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Y connected vide order dated 13-1-05 passed on MA 161/05. Sof<sub>13</sub>/1 A·M VC

that the applicant files representation against impugned show cause notice dated 20.07.2003 within a period of the days from today. The competent Authority shall take into appropriate decision in the matter in accordance with law after taking into consideration the objection that may be filed in response to the impugned order as early as possible within a period of two months from the date of receipt of a copy of the order.

No costs.

Member-A

Vice-Chairman.

Manish/-